

(6)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

ORIGINAL APPLICATION NO.300/91

Shri Philip Verughese Mathai,  
Assistant Foreman,  
Ordnance Factory,  
Jawaharnagar, Bhandara(MS)

.... Applicant

V/s

The Union of India  
and others.

CORAM : HON'BLE SHRI M.Y.PRIOLKAR, MEMBER (A)

HON'BLE SHRI T.C.REDDY, MEMBER (J)

APPEARANCE

Mr. Y.R.Singh,  
Adv. for the applicant.

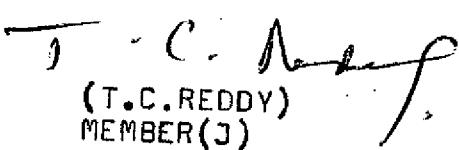
ORAL JUDGEMENT

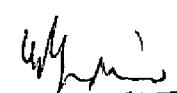
(PER : M.Y.PRIOLKAR, M/S)

DATED 27th SPT 1991

This M.P.784/91 has been filed by the applicant  
praying for permission to withdraw this application, i.e. Original  
application No.300/91. The grievance in the original application  
was against the order by which the applicant has been transferred.  
The counsel for the respondents has endorsed on the application  
that he has no objection to the withdrawal. Accordingly, we permit  
this M.P. and dispose of the original application as withdrawn  
at the request of the applicant, with no order as to costs.

The copy of this order may be given to the applicant.

  
(T.C.REDDY)  
MEMBER(J)

  
(M.Y.PRIOLKAR)  
MEMBER(A)